

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00125/2018 IN
ORIGINAL APPLICATION NO.060/00276/2016**

Chandigarh, this the 10th day of December, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

ASI (ORP) Rajender Singh, aged 61 years, s/o Late Sh. Gyan Chand, r/o House No. 111/8c, Shanti Nagar, Chandigarh, (U.T.) – Pin – 160001.

....Petitioner

(Present: Petitioner in person)

Versus

1. Mrs. Nilambari Jagadale, Senior Superintendent of Police, U.T. Chandigarh – Sector 9, Chandigarh – 160009.
2. Dr. O.P. Mishra, Deputy Inspector General of Police, U.T. Chandigarh, Sec-9, Chandigarh – 160009.
3. Sh. Sanjay Baniwal, Inspector General of Police, U.T. Chandigarh (Now Director General of Police, U.T. Police) Sector 9, Chandigarh – 160009.

Respondents

(Present: Mr. K.K. Thakur, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents has produced two communications, one is an order dated 04.12.2018 issued from the office of Director General of Police, UT Chandigarh, whereby the order of punishment has been revoked and the other one is a letter issued by the DDO O/o DGP, UT Chandigarh, whereby it has been informed that the balance amount of pay arrears upon restoration of increment, has been paid to the applicant, and the matter for payment of rest of the amount regarding DCRG, Pension and family pension, details mentioned therein, has been sent to the Pay and Accounts Officer for payment. These are taken on record.

2. Learned counsel for the respondents has given a demand draft amounting to Rs.12,830/- towards difference of leave salary to the petitioner, in the Court itself.

3. In the wake of above, we are satisfied that the respondents have complied with the order of this court. The CP is, therefore, closed. Notices stand discharged. If the petitioner still feels that he has been granted less than what is due to him, he can make representation to the department for redressal of his grievance and the respondents are directed to consider it and grant him the admissible benefits.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 10.12.2018

